

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Cus.Stay Petition No.76372 of 2018
&
Cus.Appeal No. 77518 of 2018**

(Arising out of Order-in-Appeal No.Kol/Cus.(Port)/AA/843/2018 dated 02.05.2018
passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata
15/1 Strand Road,
Kolkata-700001.

Applicant (s)

VERSUS

M/s M.S.Tijarat
9710FF, Gali Neem Wali,
Nawab Ganj, Azad Market, Delhi-110006.

Respondent (s)

APPEARANCE :

Shri A. K. Singh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**SP ORDER NO.75734/2019
FINAL ORDER NO.75550/2019**

DATE OF HEARING : 11.06.2019
DATE OF DECISION : 11.06.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No. 390/Misc./163/2010-JC (17.12.2015) dated 17.12.2015.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Stay Petition also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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